THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir.

(b) and (c) The President has since assented to the Maharashtra Municipal Corporations and Municipal Councils (Second Amendment) Bill, 2010 on 3.8.2011.

The State Legislations are examined from three angles *viz*. (i) repugnancy with Central Laws, (ii) deviation from National or Central Policy and (iii) legal and Constitutional validity. Whenever necessary, the State Governments are advised to modify/amend provision of such legislations keeping the above in view. With a view to expeditiously arrive at a decision, discussions are also held with State Governments and Ministries/Departments of the Government of India.

## Bringing Delhi Traffic Police under Delhi Government

3786. SHRI JAI PRAKASH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Government has urged upon the Union Government to transfer Traffic Police to it in the light of the recommendations made by the Second Administration Reform Commission;

- (b) if so, whether the proposal has been examined; and
- (c) by what time, Government would come out with its decision in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) No proposal regarding transfer of Delhi Traffic Police to Delhi Government is under consideration.

### Proposal to set up forensic lab in Haryana

3787. SHRI SHADI LAL BATRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has any proposal to set up state-of-the-art forensic lab for helping investigating agencies in Haryana;

- (b) if so, the details thereof; and
- (c) the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) There is no such proposal under consideration of the Government.

(b) to (c) Does not arise.

# Voluntary retirement by CRPF personnel

3788. SHRI KANWAR DEEP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a large number of Central Reserve Police Force (CRPF) personnel took voluntary retirement in the year 2009 and 2010;

- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government has taken any steps to control such cases;
- (d) if so, the details thereof; and

(e) the other measures taken by Government to check such cases and improve the working condition of CRPF personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) No, Sir.

(b) Only few Central Reserve Police Force (CRPF) Personnel took voluntary retirement. The details of the personnel proceeded on voluntary retirement during 2009 and 2010 are as under:-

Number of Personnel took voluntary retirement	
2009	3587
2010	2812

Generally, the CAPF personnel have cited personal/domestic problems as reasons for seeking voluntary retirement.

- (c) Yes, Sir.
- (d) Following steps have been taken by the Government to deal with the situation:-
- i. implementing a transparent leave policy;
- ii. Regular interaction, both formal and informal, among Commanders, officers and troops;
- iii. Revamping of grievances redressal machinery;
- iv. Provision of basic amenities/facilities for troops and their families;

(e) Following other measures have been taken by the Government to deal with the situation.

- i. Better medical facilities for troops and their families.
- ii. Increased Risk, Hardship and other allowances;
- iii. Provision of STD telephone facilities to the troops to facilitate being in touch with their family members and to reduce tension in the remote locations;

- iv. Yoga classes for better stress management;
- v. Recreational and sports facilities etc.;
- vi. Central Police Canteen facilities to the troops and their families; etc.

### Removing black films from vehicles in Delhi

†3789. SHRIMATI BIMLA KASHYAP SOOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the reason behind most of the grave crimes such as theft, dacoity, murder and rape happening in Delhi is vehicles with dark tinted glasses;

(b) if so, whether Government is taking concrete steps to remove black films from all tinted glasses vehicles including those of common man and VIPs in Delhi;

(c) if so, by when and who would be kept outside its ambit;

(d) if not, the reasons therefor; and

(e) the number of such cases that came to light since 2009-10, till date and the action taken by the police thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Sir, no such data has been maintained.

(b) to (d) Delhi Traffic Police has adopted Central Motor Vehicles Rules, 1989 and enforces the provisions regarding the use of tinted glass/dark films in motor vehicles under Rule 100(2) of Central Motor Vehicles Rules, 1989.

(e) One case has been registered *vide* FIR No. 215/10 dated 09.06.2009 u/s 365/376/34 IPC PS Vijay Vihar in which dark tinted glass vehicle was involved.

## Funds to States for improving fire safety

3790. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any representation to provide funds to State Governments to improve fire safety and allied services particularly in urban areas as there is steep hike in urbanization and local self Government does not have financial resources;

(b) if so, the action taken in this regard;

(c) how much funds have been allocated to Gujarat during last three years in this regard; and

<sup>†</sup>Original notice of the question was received in Hindi.